

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 13.11.2013

OA No. 769/2013

Mr. Punit Singhvi, counsel for applicant.

By way of filing the present Original Application, the applicant has prayed that by an appropriate order or direction, the impugned order dated 22.08.2013 whereby the applicant has been debarred from selection shall be declared as arbitrary, unconstitutional and ultra vires besides praying that the impugned order dated 22.08.2013 may be quashed and set aside.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a legal notice dated 31.08.2013 (Annexure A/6) through his counsel before the respondents, which is still pending consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondents are directed to consider and decide the said legal notice by way of passing a reasoned and speaking order.

3. Consequently, the respondents are directed to consider and decide the legal notice dated 31.08.2013 (Annexure A/6) strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. With these observations and directions, the Original Application is disposed of with no order as to costs.

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat